

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

STARRED QUESTION NO:223

ANSWERED ON:29.08.2007

AMENDMENT IN ATOMIC ENERGY ACT, 1962

Hussain Shri Syed Shahnawaz;Verma Shri Ravi Prakash

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether the Associated Chambers of Commerce and Industry of India (ASSOCHAM) has urged the Union Government to amend the Atomic Energy Act, 1962, to facilitate the entry of private players into nuclear power generation as reported in the Hindu dated June 7, 2007, and;

(b) if so, the details thereof alongwith the response of the Union Government thereto?

Answer

MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN)

(a) & (b) A statement is laid on the Table of the House.

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 223 BY SHRI RAVI PRAKASH VERMA & SHRI SYED SHAHNAWAZ HUSSAIN FOR ANSWER ON 29.8.2007 REGARDING AMENDMENT IN ATOMIC ENERGY ACT, 1962

(a) Government has seen the newspaper report. However, no formal & request has been received. Atomic Energy Act, 1962 allows nuclear power generation only by a Central Government company.

(b) No decision has been taken with regard to private sector participation in nuclear power generation.